

Through Video Conference via Cisco WebEx.
CBI Case No. 134/2019
CBI v. Shri Chand & Ors. (Navel Technical Officers CGHS)

Matter taken up today in view of the office order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

02.09.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Sh. P. N. Upadhyay, counsel for accused No. 6 Gopal Dikshit.

Vide order dated 09.12.2013 passed in SLP (Crl.) No. 9843/2013, the Hon'ble Apex Court has directed that the further proceedings in the present case shall remain stayed till the disposal of the Criminal Revision Petition No. 656/2013 preferred by the accused No. 6 Gopal Dikshit before the Hon'ble High Court of Delhi. The counsel for accused No. 6 states that the said revision petition is now listed before the Hon'ble High Court on 10.11.2020.

Re-list on 17.11.2020.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record as and when the undersigned visits the court.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/02.09.2020.